

PUBLIC NOTICE

I am concerned for my client **SMT. PUSHPA ANAND TIKUR** and sole owner in respect of residential flat bearing No. 604, Bldg No. A-17, Shanti Park Harsh Unique, Surrounding Locality Sheetal Nagar, MTNL Road, Mira Road, Mira Bhayander, Thane-401 107 Share certificate issued by society of abovementioned flat premises bearing distinctive No. 256 to 260 bearing No. 52. My client states that original Agreement for sale executed between M/s. Unique Shanti Developers Pvt. Ltd. and Mr. S. Krishnan dated 22/10/1997 was misplaced. My client states that he is in possession occupation of the Flat premises, more particularly described in the Schedule hereunder. Any person having any claims by way of Sale, Mortgage, Lease, Lien, Gifts, exchange or otherwise howsoever in respect of the said flat premises are required to intimate the same in writing to the undersigned together with proof thereof within 14 days of publication of this notice, failing which all such claims, if any shall be deemed to have been waived and/or abandoned.

THE SCHEDULE ABOVE REFERRED TO flat bearing No. 604, Bldg No. A-17, Shanti Park Harsh Unique, Surrounding Locality Sheetal Nagar, MTNL Road, Mira Road, Mira Bhayander, Thane-401 107, having share certificate from 256 to 260 bearing No. 52.
Date: 13/04/2024
Place: Mira Road
Sd/-
ADVOCATE B. K. SINGH
D-12/7, Shanti Vihar, Near Hardik Palace Hotel, Mira Road East, Thane- 401107.
Mob: 9892118738

PUBLIC NOTICE

NOTICE is hereby given to the public at large that my client **SMT. DIVYA UMESH SHAH**, Residing at Flat No.1403, B-Wing, of 1-7 Type, on the 14th Floor of Building known as Skyline Co-operative Housing Society Ltd., Situated at Shanti Park, Near St. Xavier's School, Mira Road (E), Dist. Thane - 401107, is legal heir of **MR. UMESH WADILAL SHAH** who expired on 23/02/2021, at Mira Road (E), Dist. Thane, leaving behind him my client **SMT. DIVYA UMESH SHAH** (Wife) and Two Sons namely (1) **MR. TANAY UMESH SHAH** & (2) **MR. JINITH UMESH SHAH** as his only legal heirs and legal representatives of the deceased for his properties Flat No.1403, B-Wing, of 1-7 Type on the 14th Floor of Building known as Skyline Co-op. Hsg. Soc. Ltd., Situated at Shanti Park, Near St. Xavier's School, Mira Road (E), Dist. Thane - 401107. And **SMT. DIVYA UMESH SHAH** and her Husband Late **MR. UMESH WADILAL SHAH** had jointly purchased the said property and there is no any other legal heirs of the deceased, except my Client and above mentioned Two Sons are the only legal heirs of the said deceased as his legal heirs. My client **SMT. DIVYA UMESH SHAH** - (Wife) & **MR. JINITH UMESH SHAH** - (Son), legal heir have submitted documents for transfer the said Flat and shares & interest of the deceased member in the name of **MR. TANAY UMESH SHAH** with the concerned Society. All persons having any claim, right, title, interest in the said property by way of Sale, Gift, Mortgage, Charge, Lease, Lien, Succession or in any manner whatsoever is/are required to intimate the same along with requisite proof of documents to the undersigned, within 14 (Fourteen) days from the date of publication of this notice, failing which all such right, title, interest or claim, etc., shall be deemed to have been waived, abandoned, given up and the society will transfer the said Flat and shares & interest of the deceased member in the name of **MR. TANAY UMESH SHAH**.

Sd/-
Adv. G. C. Tiwari, (Advocate High Court)
M.A., L.L.B., P.G.D.L.L.
Shop No. 6, Adeshwar Krupa Building,
Opp. Bank of India, Shanti Park,
Mira Road (E), Dist. Thane - 401107
Place : Mira Road
Date : 13.04.2024

PUBLIC NOTICE

I, **MR. VASANT BALU JADHAV** Address 1/B/14, Kaveri Nagari Niwara CHS. LTD., Plot No. 3, Bldg No.1B, Nagari Niwara colony, Gen A.K. Vaidya Marg, Goregaon (E), Mumbai - 400065. Herby declare that Flat No. 1/B/14, Area 349.17 Sq.ft. was allotted/transferred to me as per the order dated 28/05/2012 from the Hon. Collector, Mumbai Suburban District. This flat has allotted to me from Backward class category quota. I want to sell this flat for my personal reason, If I get proper consideration value, this flat has to be sold to backward class person. As per the government resolution dated 01/06/2015 of Revenue and Forests Department applications are called from persons belonging to the (Schedule Caste(SC)), Schedule Tribe (ST), Nomadic Tribe (NT)) backward class. Interested persons should apply by written application to the president/ secretary of Kaveri Nagari Niwara CHS. Ltd. within 30 days from today along with their caste certificate.

Flat owner Details :
Flat Owner Name : MR. VASANT BALU JADHAV
Flat Address : 1/B/14, Kaveri Nagari Niwara CHS. Ltd., Plot No. 3, Bldg No. 1-B, Nagari Niwara Colony, Gen. A. K. Vaidya Marg, Goregaon (E), Mumbai - 400065.
Flat No. - 1/B/14, Area - 349.17 Sq.ft.
Contact No. 9324394243 E-mail ID: Nileshvasantjadhav@gmail.com

Society Details :
Name of the Chairman/Secretary of Managing Committee : MR. ARVIND S. BANSODE
Address of the Society: Kaveri Nagari Niwara CHS., Ltd. Plot No. 3, Bldg No. 1,2,3, Nagari Niwara Colony, Gen. A. K. Vaidya Marg, Goregaon (E), Mumbai - 400065.
Contact No. 9323994864 E-mail ID : kaveringanirivara@hotmail.com

COMMON NOTICE

Notice is hereby given from that **MEERA GREEN VIEW CHS Ltd.**, a society registered under the Maharashtra Co-operative Societies Act, 1960 under Registration No. T.N.A. / (TNA)/HSG(T.C.)/15970/2004-2005, date 09/11/2004 having address at 100 FT., D. P. Road, Shanti Park, Opp. RNA, Mira Road (East), Thane-401107, (hereinafter referred as SAID SOCIETY) who has received through **Mr. Shariq Sultan Virani** an application to transfer the membership in respect of the said FLAT bearing No. B-304, on the 3rd FLOOR of the Building and Society known as MEERA GREEN VIEW CHS Ltd., 100 FT., D. P. Road, Shanti Park, Opp. RNA, Mira Road (East), Thane-401107 (hereinafter referred as the said FLAT); and application for Transfer of Shares in respect of the said Flat B-304, bearing Share Certificate No. 044, Holding 05 Shares of Rs. 250/- each from No. 216 TO 220 (hereinafter referred as SAID SHARE) in his favor. The said 50% of the flat is owned by **Mrs. Gulshaker H. Vishram**. The said **Mrs. Gulshaker H. Vishram** has executed a Gift Deed for her 50% share in the SAID FLAT in favor of Mr. Shariq Sultan Virani to be the new owner for the 50% share of the said Shares in respect of said Flat by following due process of law. The said Mr. Shariq Sultan Viran have applied to become Ad-hoc member of our said society in respect of the said 50% of the said flat hence the Management committee of the said society do hereby invites public at large that if any person having any kind of objection in respect to the SAID SHARES of the said FLAT are requested to send full particulars of their objection in writing within 14 days from date hereof, along with necessary evidence and documents at the address mentioned below, failing which it shall be presumed that no such claim exists or it is waived off and no such claim thereafter shall be entertained.

CHAIRMAN/SECRETARY
MEERA GREEN VIEW CHS LTD.
address at 100 FT., D. P. Road, Shanti Park, Opp. RNA, Mira Road (East), Thane- 401107. Mobile- 9820206752.

MAZGAON DOCK CO-OP. HOUSING SOC. LTD.

Add :- Village Tulj, Opp. Damodar Park (Hall), Nallasopara (E), Tal. Vasai, Dist. Palghar-401202

DEEMED CONVEYANCE NOTICE

Notice is hereby given that the above Society has applied to this office for declaration of Deemed Conveyance of the following properties. The next hearing is kept on **29/04/2024 at 2:00 PM**.
M/s. Raut & Associates & Shri. Naresh H. Gaikwad And Others those who have interest in the said property may submit their say at the time of hearing at the venue mentioned below. Failure to submit any say, it shall be presumed that nobody has any objection and further action will be taken.

Description of the property - Village Tulj, Tal. Vasai, Dist. Palghar			
Survey No.	Hissa No.	Plot No.	Area
60	3 (A)	-	850.00 Sq. Mtrs.

Office : Administrative Building-A, Sd/- (Shirish Kulkarni) Palghar-Boisar Road, Tal. & Dist. Competent Authority & District Dy. Registrar Co.Op. Societies, Palghar. Date : 12/04/2024

REDEVELOPMENT TENDER DOCUMENT NAVJEEVAN SHEETAL ASHEESH PHASE-II CO.OP. HSG. SOC. LTD.

(REGD.NO.TNA/TNA/HSG.(TC)/10927/1999-2000)
-- CORRIGENDUM No. 1 --
Due date & time is being extended of tender purchase and submission for Redevelopment Tender as per below.

Sr. No.	Details	Extension of date & time
1	Purchase date of tender document	13/04/2024 to 20/04/2024, time up to 6:00 PM
2	Submission date of tender document	21/04/2024 to 05/05/2024, time up to 06:00 PM

If any query, Free to Contact: - **PALLAVI PMC SERVICES**.
Add :- 6/B, Shalibhadra Nagar Bldg No. 5 Chsl Ltd., B. P. Road No. 5, Nr. Swami Narayan Mandir, Bhayander (E), Thane - 401 105.
E-Mail: pallavipmcservices08@gmail.com
Phone No. 02231411176 / 8452847998 / 8452847479.
The society reserves the right to accept or reject any or all bids without assigning any reason thereof.

SHREE SHUBHAM CO-OP. HOUSING SOC. LTD.

Add :- Village Sopara, Hanuman Nagar, Laxmiben Cheddha Nagar, Nallasopara (W), Tal. Vasai, Dist. Palghar-401203

DEEMED CONVEYANCE NOTICE

Notice is hereby given that the above Society has applied to this office for declaration of Deemed Conveyance of the following properties. The next hearing is kept on **24/04/2024 at 2:00 PM**.
Land Owner Sanjay C. Mehre and M/s. Mihir Enterprises Through its Proprietor Shri. Ashok Arvindbhai Jetwa And Others those who have interest in the said property may submit their say at the time of hearing at the venue mentioned below. Failure to submit any say, it shall be presumed that nobody has any objection and further action will be taken.

Description of the property - Village Sopara, Tal. Vasai, Dist. Palghar			
Survey No.	Hissa No.	Plot No.	Area
37	1	9	1116.00 Sq. Mtrs.

Office : Administrative Building-A, Sd/- (Shirish Kulkarni) Palghar-Boisar Road, Tal. & Dist. Competent Authority & District Dy. Registrar Co.Op. Societies, Palghar. Date : 12/04/2024

VASTU CO-OP. HSG. SOC. LTD.

Add :- Building No. 21 & 22, Dewan & Sons Hsg. Enclave, Krishna Township, Ambadi Road, Diwanman, Vasai Road (W.), Tal. Vasai, Dist. Palghar 401202.

DEEMED CONVEYANCE NOTICE

Notice is hereby given that the above Society has applied to this office for declaration of Deemed Conveyance of the following properties. The next hearing is kept before on **29/04/2024 at 2:00 PM**.
M/s. Krishna Township Corporation (Land Owner) and M/s. R. R. Builders (Builders), and those who have interest in the said property may submit their say at the time of hearing at the venue mentioned below. Failure to submit any say, it shall be presumed that nobody has any objection and further action will be taken.

Description of the property - Mauje Diwanman, Tal. Vasai, Dist. Palghar	
Survey No./Hissa No.	Area
192/1	1694.59 sq. mtrs, along with the undivided proportionate share in the open space, common facilities, internal roads, FSI and other common facilities on same layout along with building no 21 & 22 having wings A & B in each building comprising of ground plus two upper floors, having Total 47 Flats.

Office : Administrative Building-A, Sd/- (Shirish Kulkarni) Palghar-Boisar Road, Tal. & Dist. Competent Authority & District Dy. Registrar Co.Op. Societies, Palghar. Date : 10/04/2024

BAJAJ HOUSING FINANCE LIMITED

Corporate Office: Cerebrum It Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra 411014.
Branch Office: 1St Floor, Royal Plaza Building, Ajanta Chowk, Opp Priti Hotel, Satara-415004, 1st Floor, Block No.23,24,25,62-65 A- Wing, Above Central Bank Of India,patni Commercial Complex, washim, Maharashtra- 444505

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, Rule 8-(1) of the Security Interest (Enforcement) Rules 2002, (Appendix-IV) Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice to the Borrower(s) / Co-Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) / Co-Borrower(s) / Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) / Co-Borrower(s) / Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s) / Co-Borrower(s) / Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s) / Guarantor(s) (LAN No, Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
Branch : SATARA (LAN No. H4R1FLP0019252 and H421HLT0225729) 1. ALKA PRAVIN PATIL (Borrower) At 259 Plot No 5, Shaniwar Peth Satara-415002 2. DURGADAS PRABHAKAR PATIL (Co-Borrower) At 259 Plot No 5, Shaniwar Peth Satara-415002 At Flat No F 2, Vikrant Gardan Apartment, At First Floor, Sadar Bazar Satara, Tal & Dist Satara Maharashtra-415002	All That Piece And Parcel Of The Non-agricultural Property Described As: CTS No. 409/9A/1, Plot No. 1, Vikrant Gardan Apartment, At First Floor, Flat No F 2, Admeasuring 69.68 Sq. Mtr. Sadar Bazar Satara, Tal & Dist Satara Maharashtra-415002, East : Side Margin, West : Staircase & Flat No F-1 , North : Side Margin, South : Front Side Margin	22nd January 2024 Rs. 27,54,895/- (Rupees Twenty Seven Lac Fifty Four Thousand Eight Hundred Ninety Five Only)	08.04.2024
Branch : WASHIM (LAN No. H4R1FLP0341978) 1. PANDHARAO BHURAO SARNAYAK (Borrower) At Plot No 20 B Survey No 401/2 Kasabe Washim Part 3 Within Limit Of Municipal Council Washim Pin 444505 2. KALPANA PANDARIRAO SARNAYAK (Co-Borrower) At Plot No 20 B Survey No 401/2 Kasabe Washim Part 3, Within Limit Of Municipal Council Washim Pin 444505	All That Piece And Parcel Of The Non-agricultural Property Described As: Plot No.20-b, Survey No.401/2 Area Admeasuring 1291.68 Sqft. Kasabe Washim Part- 3 Within Limit Of Municipal Council Washim Tq. & Dist. Washim Maharashtra-444505, East :- Survey No. 21, West :- 6 Metre Road , North : Survey No.401, South :- Survey No. 20 -A	22nd January 2024 Rs. 12,59,984/- (Rupees Twelve Lac Fifty Nine Thousand Nine Hundred Eighty Four Only)	08.04.2024
Branch : Karanja Lad (LAN No. H4R1RLP0135307) 1. ZAKIRAHAN ASAMATAKHAN (Borrower) 2. NARGIS PARVEEN ZAKIRULLAKHO (Co-Borrower) At Plot No.160 (Part) N Plot No.25 D, Tq. Karanja Lad, Dist. Washim-444105	All That Piece And Parcel Of The Non-agricultural Property Described As: Plot No.160 (part), N Plot No.25 D, Admeasuring 650 Sqft. Kasabe Karanja Lad, Tq. Karanja Lad Dist. washim-444105, Karanja, Maharashtra-444105	22nd January 2024 Rs. 4,40,527/- (Rupees Four Lac Forty Thousand Five Hundred Twenty Seven Only)	08.04.2024

Date: 13.04.2024 Place:- MAHARASHTRA Authorized Officer Bajaj Housing Finance Limited

Kogta Financial (India) Limited

Registered Office: S-1 Gopalnagar, Near Ajmer Pulia, Opp. Metro PllCO 11406
CIN No. U67120RJ1996PLC011406

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES APPENDIX-IV-A [See proviso to rule 8 (6)]

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower / Mortgagee (s) that the below described immovable properties mortgaged to the Secured Creditor, the constructive/physical possession of which has been taken by the Authorised Officer of Kogta Financial (India) Limited, the same shall be referred herein after as KOGTA. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through Auction for recovery of amount mentioned in the table below along with further interest, cost, charges and expenses being due to KOGTA viz. Secured Creditor. It is hereby informed to you that we are going to conduct public Auction.

Account No. and Name of borrower/co-borrower/ Mortgagee/ Guarantor	Date & Amount as per Demand Notice Us 13(2) & Date of physical Possession and amount as on (Date)	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit & Bid Increment Amount (In Rs.)	Auction Date and Time, EMD Submission Last Date, Place of Submission of Bids and Documents, Inspection Date
0000136403 1. Mr. Vaibhav Ganesh Mate S/o Mr. Ganesh Ramchandra Mate (Applicant/Mortgagor) 2. Mrs. Yogita Vaibhav Ganesh Mate (co-applicant / Mortgagee) 3. Mr. Kamlesh Shinakar Sonkar S/o Mr. Sankar Gama D Sonkar (Guarantor)	13(2) Notice Issue Date -06April2023 RS. 20,01,95/- (Rupees Twenty Lakh One Thousand One Hundred Eighty-Fiveonly) as on date 06thApril2023 Physical Possession done on 5th March 2024	All Piece and Parcel of land bearing Galla no. 2, on Ground Floor, admeasuring area of 571.00 Sq. Feet (Built up), in the building known as 'Shree Chintamani Tower' Constructed on land bearing S.No. 49, Hissa No. part, at Village - Temghar, Tal. Bhiwandi District Thane, owned by Mr. Vaibhav Ganesh Mate & Mrs. Yogita Vaibhav Mate, East - B.M.C. Road, West- Pipe Line, North- Police Colony, South-Ganesh Ghat	Reserve Price: Rs. 19,98,500/- (Rupees Nineteen Lakh Ninety-Eight Thousand Five Hundred Only) Rs. 19,98,500/- (Rupees One Lakh Ninety-Nine Thousand Eight Hundred Fifty only) Incremental Amount Rs. 10,00,000/- (Rupees Ten Thousand only)	Auction Date-16 May 2024 From 11:00 AM to 5:00 PM Last Date of Bid Submission-15 May 2024 upto 05:00 PM 3rd Floor, 3 B 109.110 High Street cum Highland Corporate Centre Majiwada Junction, Thane (West), Maharashtra--400607 E mail ID : sachin.kirpekar@kogta.in & shyam.dadhich@kogta.in Inspection Date : 13 & 14 May to 05:00 PM

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES

OTHER TERMS AND CONDITIONS OF AUCTION SALE: 1. The properties are being sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS" AND "WHATEVER THERE IS" 2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation, 3. The secured asset will not be sold below the reserve price. 4. The auction sale will be held on the given time and at Kogta Financial (India) Limited, 3rd Floor, 3B, 109, 110 High Street cum Highland Corporate Centre, Majiwada Junction, Thane (West), Maharashtra - 400607. 5. The bidders are also advised to go through the detailed terms and conditions as mentioned in this Proclamation of Sale (POS) for AUCTION sale before submitting their bids and taking part in the AUCTION sale proceedings and or contact Mr. Sachin Kirpekar (Mobile No. 9834183992) and Mr. Shyam Dadhich (Mobile No.8233031000) or All interested participants/bidders are requested to visit our website https://kogta.in/media-center/property-auction/ 6. The interested bidders shall deposit the EMD by way of Demand Draft favoring "The Authorised Officer, Kogta Financial (India) Ltd." payable at Thane. The draft should not be of a Cooperative Bank, 7. Thereafter, on receipt of EMD, the bidders shall submit: 1. Proof of deposit of EMD 2. ID Proof, that is-PAN card, Aadhar Card, etc. 3. Proof of residential address 4. (a) Bidder's Name (b) Mobile No./Contact No. (c) Address (d) E-Mail Address (e) The bidders appearing through some other representative shall also submit proper mandate for bidding, else shall not be permitted, and also to submit self-attested hard copies of these documents to the Authorised Officer, at the Branch address mentioned hereinabove in the envelope super scribbling as 'Bid in the A/C-Mr. Vaibhav Ganesh Mate'.
Date: 13-Apr-24, Place: Thane Authorized Officer, Kogta Financial (India) Limited

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office: "Chola Crest", C54 & C55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, Tamil Nadu, India.
Branch Address: 2nd Floor, Lotus IT Park Office No.203, Road No.16, Wagle Estate, Panch Pakhdi, Thane, Maharashtra-400604.

POSSESSION NOTICE [Under Rule 8 (1)]

Whereas, the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(2) read with Rules 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken **Symbolic possession** of the properties mortgaged with the Company described herein below of the Columns on the respective dates mentioned in Column [E] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 9 of the Rules made there under. The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges.

Sr. No.	Name and Address of Borrower & Loan A/C No.	Date of Demand Notice	Outstanding Amount	Date of Possession
1	Loan Account No. HE01BLP0000012000 :- 1. AKMD Personal Care Private Limited (Applicant), Flat No.104/A, 1st Floor, Jupiter Galaxy Residency, Rambaug Lane No.4, Chikanghar Kalyan, Thane, Maharashtra-421301. 2. Manojkumar Rajaram Dange (Co-Applicant), Flat No.104/A, 1st Floor, Jupiter Galaxy Residency, Rambaug Lane No.4, Chikanghar Kalyan, Thane, Maharashtra - 421301. 3. Suvarna Manojkumar Dange (Co-Applicant), Flat No. 104/A, 1st Floor, Jupiter Galaxy Residency, Rambaug Lane No.4, Chikanghar Kalyan, Thane, Maharashtra-421301.	17-01-2024	Rs.54,58,069/- as on 08-01-2024 and interest thereon.	12-04-2024

DESCRIPTION OF THE IMMOVABLE PROPERTIES: Flat No.104, 1st Floor, A Wing, Building known as Jupiter Co-Op Hsg Society Ltd., in the Project known as Galaxy Residency, Constructed On Land Bearing Survey No.123, Hissa No. 1, Plot 1 to 19, Rambaug Lane No.4 End, situated at Village Chikanghar, Tal Kalyan Dist Thane-421301(Admeasuring 656.62 Sq.Ft. CA +40.86 Sq.Fts Open Terrace).
Date: 13-04-2024 Place: Mumbai Sd/- Authorised Officer M/s. Cholamandalam Investment and Finance Company Limited

OFFICE OF THE SPECIAL RECOVERY & SALES OFFICER, CO-OP. DEPT. GOVT. OF MAHARASHTRA

C/O : Ekta Sahakari Patpedhi Maryadit, Agashi, Shirley, Virar (W), Tal.-Vasai, Dist.- Palghar.
FORM "Z" (Sub-rule 11(1-d) of rule 107)

Possession Notice for Immovable Property

Whereas the undersigned being the Mrs. Janet Allen Lopes Recovery officer of the Ekta Sahakari Patpedhi Maryadit, Agashi, Shirley, Virar (W), Tal.-Vasai, Dist.- Palghar under the M.C.S. Act 1960 Section 156 & Rule 107 of M.C.S. 1961 issued a demand notice calling upon the judgment debtors as follows:

Sr. No.	Name of the judgment debtor	Demand Notice Date	Recovery Certificate/ Award	Amount Dues Date	Amount Dues (Rs.)
1)	Mr. Nipen Chandramohan Debnath / Mrs. Jostna Nipen Debnath	24/08/2022	Award No. 48 Dated 30/05/2022	03/01/2024	8024755/- Plus Interest And Recovery charges
2)	Mrs. Jostna Nipen Debnath / Mr. Nipen Chandramohan Debnath	24/08/2022	Award No. 50 Dated 30/05/2022	03/01/2024	1958028/- Plus Interest And Recovery charges
3)	Late Rajesh Charanjit Sharma Legal Heir Mrs. Seema Rajesh Sharma (Wife) Miss. Khawahish Rajesh Sharma (Daughter) Miss. Lubhavi Rajesh Sharma (Daughter) Mrs. Premlata Charanjit Sharma (Mother) Mrs. Bindu Navin Sharma (Guarantor)	25/08/2021	Award No. 4394 Dated 12/08/2021	02/04/2024	2940841/- Plus Interest And Recovery charges

To repay the amount mentioned in the notice with the date of receipt of the said notice and the judgment debtor having failed to repay the amount, the undersigned has issued a notice for attachment dates as follow and attached the property described herein below. The judgment debtor having failed to repay the amount, notice is hereby given to the judgment debtor and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him under Rule 107 [11(d)-1] of the Maharashtra Co-operative Societies Rules, 1961 on this date as follows:

Sr. No.	Name of the judgment debtor	Final Japji Notice Date	Date of Symbolic Possession of Property
1)	Mr. Nipen Chandramohan Debnath / Mrs. Jostna Nipen Debnath	26/09/2023	03/01/2024
2)	Mrs. Jostna Nipen Debnath / Mr. Nipen Chandramohan Debnath	26/09/2023	03/01/2024
3)	Late Rajesh Charanjit Sharma Legal Heir Mrs. Seema Rajesh Sharma (Wife) Miss. Khawahish Rajesh Sharma (Daughter) Miss. Lubhavi Rajesh Sharma (Daughter) Mrs. Premlata Charanjit Sharma (Mother) Mrs. Bindu Navin Sharma (Guarantor)	07/10/2022	02/04/2024

The judgment debtors in the particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Ekta Sahakari Patpedhi Maryadit, Agashi, Shirley, Virar(W), Tal.-Vasai, Dist.-Palghar for an amount mentioned above and interest & other charges thereon.

Sr. No.	Property Holder's Name	Property Address	Property Name and Survey Number	Total Area		Property Tax.	Directions
				Sq. Feet.	Sq. Feet.		
1.	Mrs. Nipen Chandramohan Debnath / Mrs. Jostna Nipen Debnath	Chandramohan Niwas, Nanbhad Rd, Umrale Nallasopara West	Village Umrale, S.N. 59, Hissa N.4 and house no.1375	0.20.90 out of 4.25 Gunthe 2560 Sq. ft.	0.93	5.06	E. Umarale Rd. W. Open Plot S. Trinity House N. Open Plot
2.	Mrs. Jostna Nipen Debnath / Mr. Nipen Chandramohan Debnath	Chandramohan Niwas, Nanbhad Rd, Umrale Nallasopara West	Village Umrale, S.N. 59, Hissa N.4 and house no.1375	0.20.90 out of 4.25 Gunthe 2560 Sq. ft.	0.93	5.06	E.Umarale Rd. W. Open Plot S. Trinity House N. Open Plot
3.	Late Rajesh Charanjit Sharma Legal Heir Mrs. Seema Rajesh Sharma (Wife) Miss. Khawahish Rajesh Sharma (Daughter) Miss. Lubhavi Rajesh Sharma (Daughter) Mrs. Premlata Charanjit Sharma (Mother) Mrs. Bindu Navin Sharma (Guarantor)	A/002 Gopani Center Co-op. Ho. Soc. Ltd. Virar (West)	Village Bolinj S.N. 397, Hissa N.8 out of Plot number 7 And 8	520 Sq.Ft			E. Gopani Center Soc. (Residency Flat) W. Prathamahos Soc. S. Shop number 9 N. Shop number 12

All that part and parcel of the property of above Borrowers consisting of Within the Registration Taluka - Vasai, Dist. Palghar
Date : 11/04/2024
Place : Vasai, Dist. Palghar
Sign/- (Janet A. Lopes)
Special Recovery & Sales Officer.

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office:Chola Crest,Super B, C54 & C55, 4 Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032
Branch Address : 2nd Floor, Lotus IT Park Office No.203, Road No.16, Wagle Estate, Panch Pakhdi, Thane, Maharashtra-400604.

[RULE 8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers